

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 917/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: Arpan Bhupendra Doshi  
V/s.  
Dheeraj Aviation Ground Equipment Pvt. Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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10.	Vinod Sharma	Advocate for operational creditor	
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VINEET JAGTAP      Advocate  
for secured  
creditor

**T.C.P. No. 917/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. From the side of the Petitioner it is intimated that the name of the IRP is to be placed on record with the Consent Letter and to serve a Notice intimating the next date of hearing to the Respondent/debtor.
3. Last chance is granted to the Respondent/debtor either to settle the dispute or proceedings as per law shall be commenced. *mem*
4. The Registry is also directed to issue Notice to the Respondent intimating the next date of hearing. Adjourned to **24.01.2018**.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)  
02.01.2018  
Aah

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)